

Registered No. A-12

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The Assam

ৰাজপত্ৰ Gazette

SAORDINAR

প্রাপ্ত কর্ত্তবিক থারা প্রকাশিত PUBLISHED BY AUTHORITY

नः 68 No. 68 দিশপুৰ, মঞ্লবাৰ, 24 মে. 1988, 3 জেঠ, 1910 (শৰ) Dispur, Tuesday, 24th May, 1988, 3rd Jyaistha, 1910 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

NOTIFICATION

The 23rd May, 1988 as a conor

No. LGL. 192/87/16.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

## ASSAM ACT NO. V OF 1988

Received the assent of the Governor on 21st May, 1988.

## THE ASSAM HOMEOPATHIC MEDICINE

(AMENDMENT) ACT, 1988

An

## Act

further to amend the Assam Homeopathic Medicine Assam Act. Act. 1955.

Preamble.

Whereas it is expedient further to amend the Assam Homeopathic Medicine Act, 1955, hereinafter referred to as the principal Act;

It is hereby enacted in the Thirty-ninth Year of the Republic of India, as follows:—

Short title, extent and commencement.

- 1. (i) This Act may be called the Assam Homeopathic Medicine (Amendment) Act, 1988.
  - (ii) It shall extend to the whole of Assam.
  - (iii) It shall be deemed to have come into force on the 19th day of February, 1987.

Amendment of Section 3 section (2) after the proviso, the following new of Assam Act XI of 1955.

"Provided further that any defect in the Constitution of the Board shall not invalidate any action taken by the Board and shall not be questioned in any court of law".

Amendment section (3) for the words "two years" appearing of Assam at the end, the words "three years" shall be subsected XI of 1955,

Repeal and Saving.

- 4. (i) The Assam Homeopathic Medicine (Amendment) Ordinance, 1988 (Ordinance No. 1 of 1988) is hereby repealed.
- (ii) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provision of this 'Act.

Joint Secretary to the Govt of Assam,
Legislative Department.

GUWAHATI-Printed and published by the Dy. Director at C. Directorate of Ptg and Sty., Assam, Gawahati-21 (Eg-Gazotse) No 135-1,178 - 300-24-5-1981,